

01/00
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 125/2003

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet..... Pg..... to.....
2. Judgment/Order dtd. 09.06.2003 Pg..... to..... *Supreme order of dated*
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A..... Pg..... to..... 125/2003
5. E.P/M.P..... Pg..... to.....
6. R.A/C.P..... Pg..... to.....
7. W.S..... Pg..... to.....
8. Rejoinder..... Pg..... to.....
9. Reply..... Pg..... to.....
10. Any other Papers..... Pg..... to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

Dahli
76.06.17

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: 125/03/

Mise Petition No: _____

Contempt Petition No: _____

Review Application No: _____

Applicants: - Anjali Hagerika

Respondents: - Ministry of India & Son.

Advocate for the Applicants: - Ms. A. Rashed & Mr. R.K. Das Choudhury

Advocate for the Respondents: -

C.G.C

Notes of the Registry	Date	File	Order of the Tribunal
This application is in form <u>blank</u> for filing Condemnation of the filed / for filing for Rs. 48800/- Date 5.6.03	6.6.2003		List again on 9.6.2003 for admission. On that date the applicant is to file the order passed by this Bench in O.A. No. 168/2002.
<i>1/c. N. S. 6/6/03 By Register Kd</i>	mb	9.6.2003	<i>Vice-Chairman</i> The issue raised in the application was already adjudicated upon in O.A. 168/02 dated 10.2.2003 and therefore, this applica- tion is not maintainable. Accordingly, the application is adismissed.
1) Steps taken w/in Envelope. 2) notice not yet served at Respondents.			
			<i>M. 6.03.</i>

9.6.2003

Heard Mr. R.K. Debchoudhury, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents:

10.6.2003
Copy of MS order
by the Court to
the DFO for
stopping MS from
the 2/1st fl.
for MS parking

45

mb


Vice-Chairman

Central Administrative Tribunal
Guwahati Bench
6th JUN 2003
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH: GUWAHATI
ORIGINAL APPLICATION NO. 125 / 2003

Sri Amiya Hazarika -----Applicant

-Versus-

The Union of India & Ors ----- Respondents

LIST OF DATES AND SYNOPSIS OF THE APPLICATION:

1970: The applicant appointed on temporary basis as Meter Reader.

1972: Services of the applicant are regularised.

1984: Promoted to the Post of Store Keeper Grade -II.

15-4-2000: Applicant is transferred from G.E. (A/F), Jorhat to GE 583 E/P (i.e. Narangi)

26-4-2000: Applicant makes representation stating his inability to move out due to domestic problems and requesting to adjust him at Jorhat where vacancies exist.

20-5-2002: Applicant served with movement order.

21-5-2002: Applicant makes representation to adjust him at Jorhat or allow him to on voluntary retirement.

27-5-2002: Applicant filed O.A. 168/2002 challenging the Movement order dated 20-5-2002. O.A. is dismissed by Hon'ble Tribunal.

20-12-2002: Applicant posted/ promoted Store Keeper Grade-I

18-1-2003: Representations made by the applicant to adjust him 5-5-2003 at Jorhat at available vacancies.

19. 5-2003: Applicant permanently transferred to GE 583 Engr.Park. Applicant is informed that he will be relieved from Jorhat on 9-6-2003. Movement order dated 20-6-2002 is cancelled.

5

28-5-2003: Applicant submits representation stating that he was not ready to move due to family problem and decides to take voluntary retirement.

30-5-2003: Applicant ordered to hand over charge on or before 5-6-2003.

PRAYER

1. To direct the respondents not to give effect to the Movement order dated 19-5-2003 and the order dated 30-5-2003 directing the applicant to hand over charge.
2. To direct the respondents to consider the representation of the applicant dated 28-5-2003 and allow him to go on voluntary retirement.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

GUWAHATI.

An application under Section - 19, of the Central
Administrative Tribunal Act, 1985).

ORIGINAL APPLICATION NO.

125 / 2003.

Sri Amiya Hazarika,

... Applicant.

- And -

The Union of India & Ors,

... Respondents.

I N D E X.

<u>Sl.No.</u>	<u>Particulars</u>	<u>Page Nos.</u>
1.	Petition.	- 1 to 9
2.	Verification.	- 10
3.	Annexure - 1.	- 11 - 12
4.	Annexure - 2.	- 13
4(a)	Annexure - 2(a)	- 14 - 15
5.	Annexures - 3 & 4.-	- 16 - 17
6.	Annexure - 5.	- 18 - 19
7.	Annexure - 6.	- 20 -
8.	Annexure - 7.	- 21.

Filed by :-

Ranjit Kumar Dev Choudhury
Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

GUWAHATI.

(An application under Section - 19 of the Central
Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 125

/2003.

BETWEEN.

Sri Amiya Hazarika,

S/o. Late Molin Chandra Hazarika,

Village - Cheunigaon, P.O.-Borbhata,

PS.-Jorhat, Jorhat- 4,

working as Store Keeper- II,

Office of the Garrison Engineer(Airforce)

Jorhat- 5.

... Applicant.

- AND -

1. The Union of India,

Represented by the Secretary,

Ministry of Defence,

Govt. of India, New Delhi.

2. The Chief Engineer,

H.Q. Eastern Command,

Engineering Branch,

Fort William, Kolkata- 21.

contd....2/-

Amiya Hazarika

2.

3. The Chief Engineer, (Airforce),
 Shillong Zone,
 Elephant Falls Camp,
 Nonglyer Post, Shillong - 9.

4. The Garrison Engineer(I),
 Airforce,
 Jorhat- 785 005, Assam.

5. The Asstt. Engineer,
 AGE, B/R(P)
 Airforce,
 Jorhat - 5.

... RESPONDENTS.

DETAILS OF THE APPLICATION.

1. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE :

The instant application is directed against the Movement Order issued by the Garrison Engineer (Airforce) Jorhat-785 005. Assam, dated 19/5/2003 and the order dated 30/5/2003 issued by the A.E., AGE B/R(P), Airforce, Jorhat directing the applicant to hand over charge.

2. JURISDICTION OF THE TRIBUNAL :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.

contd....3/-

Amiya Hazarika

A

3.

3. LIMITATION :

That the applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

4.1. That the applicant was appointed as a Meter reader on temporary basis under the Garrison Engineer, Airforce, Jorhat in the year 1970. The services of the applicant was regularised as a Meter Reader of Jorhat in October, 1972. He was promoted to the post of Store Keeper, Grade- II, in the year 1984.

4.2. That the applicant has been discharging his duties to the satisfaction of all concerned. During his service period he has been transferred to various places like 1984- 584 ESP, 1989- AGE(I) Limakhong in Manipur, 1994- GE 869 EWS, 1997 - GE(A/F) Jorhat.

4.3. That the Chief Engineer, H.Q. Eastern Command, Engineers Branch, Fort William, Kolkata- 21, by his order dated 15/4/2000 transferred the applicant from G.E. (A/F) Jorhat to GE 583 E/P.

Annexure - 1, is a copy of the above order dated 15/4/2000.

contd....4/-

Amiya Hazarika

4.4. That the applicant by his representation dated 26/4/2000 addressed to the H.Q. Eastern Command, Kolkata stating his inability to move^{out} citing domestic problems and requesting the authority concerned to adjust him in the office of the Garrison Engineer where there were four vacancies of Store Keeper Grade - II.

Annexure - 2, is a copy of the above representation dated 26/4/2000.

4.5. That the authorities concerned, instead of considering the representation of the applicant served him with Movement order bearing No. 1066/2182/EIA dated 20/5/2002. The applicant made a representation to the H.Q. Eastern Command, Kolkata on 21/5/2002 as his wife locally employed at Jorhat and his two daughters were studying in the Guwahati and Dibrugarh University, and it would not be possible to maintain his family if he is posted out. The applicant therefore prayed that he may be allowed to go on voluntary retirement, if at all he cannot be adjusted at Jorhat.

Annexure - 2 (a) is a copy of the above representation dated 21/5/2002

4.6. That the applicant filed O.A. 168/2002 before this Hon'ble Tribunal challenging the aforementioned posting/transfer on tenure turnover order no 1066/2182/EIA dated 20/5/2002. However, the O.A. has been dismissed by this Hon'ble Tribunal.

contd...5/-

Amiya Hazarika

5.

4.7. That in the meantime, the applicant was posted/promoted to Store Keeper-Grade-I by H.Q. Order No. 131041/24/1233/Engrs/EID dated 20/12/2002 and the same was intimated vide G.E. (A.F.) Borhat, letter No. 1079/370/EIA dated 11/1/2003 and No. 1066/2338/EIA dated 18/1/2003. The applicant made representations to the concerned authority on 18/1/2003 and 5/5/2003 requesting that he may be adjusted to the vacancies that exist at Jorhat as his wife was employed in the office of the Superintendent of Police, Jorhat and his mother is staying with him who is 77 years old. His reliever has also expired. In such a situation he would be faced with untold hardships if he is posted out.

Annexures 3 and 4 are copies of the above representations dated 18/1/2003 and 5/5/2003.

4.8. That the Garrison Engineer (Airforce) Jorhat by his order dated 19/5/2003 permanently transferred the applicant to GE 583 Engr. park in the interest of the state. The applicant was informed that the applicant will be relieved from Jorhat on 9/6/2003. It was further stated that the Movement Order dated 20/5/2002 is cancelled.

Annexure - 5 is a copy of the above order dated 19/5/2003.

contd.....6/-

Amiya Hazarika

6.

4.9. That the applicant submitted a representation to the Garrison Engineer (Airforce), Jorhat on 28/5/2003 with reference to his earlier representation stating that he was not ready to move due to his family problems and that he has decided to take voluntary retirement and asked the authorities to consider his prayer.

Annexure - 6, is a copy of the ~~xx~~ above representation dated 28/5/2003.

4.10. That the applicant was served order dated 30/5/2003 issued by the AE, AGE B/R(P) directing him to hand over charge on or before 5/6/2003.

Annexure - 7, is a copy of the of the above order dated 30/5/2003.

4.11. That the applicant submits that the authorities have not passed any order on his representation dated 28/5/2003 seeking voluntary retirement and has instead passed the order dated 30/5/2003 to hand over charge in pursuance to movement order dated 19/5/2003.

4.12. That the applicant states that he is still holding charge as Stare Keeper, Grade-II in the office of the Garrison Engineer (Airforce) Jorhat.

contd....7/-

Amiya Hazarika

13

7.

4.13. That the applicant submits that no purpose will be served by making any further representation to the respondent, and hence files this application.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS :

5.1. For that there was a clear vacancy in the office of the Garrison Engineer (Airforce), Jorhat where the applicant could have been adjusted and the respondents did not consider the applicant's adjusted and the respondents did not consider the applicants representation to adjust him at Jorhat.

5.2. For that the applicant has only a few years of service left and he is going to retire in 2003, he is not to be transferred at this stage.

5.3. For that the applicant's representation for voluntary retirement ought to have been considered by the respondent.

5.4. For that in any view of the matter the impugned orders are bad in law and liable to be set aside.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that he has no other alternative or efficacious remedy than to approach this Hon'ble Tribunal.

contd.....8/-

Amiya Hazarika

8.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE
ANY OTHER COURT :

The applicant further declares that he had not previously filed any application, writ, petition or suit regarding the matter in respect of which this application is made, before any court or any authority or any other bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR :

In view of the facts mentioned hereinabove the applicant prays for the following reliefs :

8.1. To direct the respondent not to give effect to the Movement order dated 19/5/2003 and the order dated 30/5/2003 directing the applicant to hand over charge.

8.2. To direct the respondents to consider the representation of the applicant dated 28/5/2003 and allow him to go on voluntary retirement.

9. IN TERIM ORDER, IF ANY PRAYED FOR :

In the interim the applicant prays the operation of the impugned orders dated 19/5/2003 and 30/5/2003 may be stayed till his case for voluntary retirement is settled by the respondents.

contd....9/-

Amiya Hazari RA

9.

10. THIS APPLICATION IS FILED THROUGH ADVOCATE :

11. PARTICULARS OF IPO :

- (i) IPO No : 488006
- (ii) Date of issue : 5/6/2003.
- (iii) Issuing P.O. : G.P.O. Guwahati.
- (iv) Payable At : Guwahati.

12. LIST OF ANNEXURES :

As per index.

Verification...10/-

Amiya Hazarika

10.

VERIFICATION.

I, Sri Amiya Hazarika, s/o. Late Molin Chandra Hazarika, aged about 55 years working as Store Keeper Grade- II, in the Office of the Garrison Engineer (Airforce) Jorhat- 5, Assam, do hereby verify that the contents of paragraph no.

4.1 to 4.10 are true to my personal knowledge and paragraph no. 5.1 to 5.4 believed to be true on legal advice and I have not suppressed any material fact.

Date : 5/6/2003

Amiya Hazarika
Signature of Applicant.

Place : Guwahati

POSTING ORDER NO. 33

TELE : 222-2700

HQ Eastern Command
Engineers Branch
Fort William, Calcutta - 21

1322/2/2000/5D/ Of /Engrs/EIC(I)

15 Apr 2000

Chief Engineer

Calcutta Zone, Calcutta
Siliguri Zone, Siliguri
Shillong Zone, Shillong
(A/F) Shillong Zone, Shillong

~~2~~
~~3~~
~~4~~
~~5~~

POSTINGS/TRANSFERS ON TENURE TURN OVER: SK Gde II

1. The following postings/transfers are hereby ordered in the interest of state:-

S. No.	MES No, Name & Designation	Posted		Move date
		From	To	
		2	3	4
				5

1.	MES/234751 Shri Jagjneshwar Das, SK Gde II	GE 583 E/P	GE Tezpur	30.4.2000
2.	MES/228945 Shri DK Paul, SK Gde II	GE 869 EWS	GE Umroi	On completion of 3 Yrs Service.
3.	MES/207542 Shri BN Chatterjee, SK Gde II	CDS(I) Barrackpore	GE Binnaguri	10.5.2000
4.	MES/211070 Shri RN Dasm SK Gde II	GE 585 ESP	CDS(I) Barrackpore	30.4.2000
5.	MES/211013 Shri GC Mondal, SK Gde II	GE Khaprail	GE 585 ESP	30.4.2000
6.	MES/216370 Shri Bharat Ch Baruah, SK Gde II	GE Binnaguri	GE Khaprail	30.4.2000

21
Lt Col
SO I (Pers)

....2/-

1066/1

Attested
of
Advocate

POSTING ORDER NO. 33
Page No. 2

1	2	3	4	5
✓ (7) MES/228764 Shri Kremlin Kharkonger SK Gde II	GE Umroi	GE (A/F) Jorhat	30.4.2000	
✓ (8) MES/238098 Shri Amiya Hazarika SK Gde II	GE (A/F) Jorhat	GE 583 E/P	30.4.2000	
9. MES/232594 Shri Bhaben Ch Sharma, SK Gde II	GE Tezpur	GE Umroi	30.4.2000	

(Item Nine (9 Nos) Only)

3. Move will be completed in direct correspondence between the firms/unit concerned as directed.

4. Your attention is drawn to this HQ letter No. 131306/1/89/Engrs/EIC(I) dated 31 Jan 96/ amended from time to time for strict compliance.

LAD

10. GE 869 EWS
11. GE Umroi
12. CDS(I) Barrackpore
13. GR. Binnaguri
14. GE 583 E/P
15. GE Khaprail
16. GE (A/F) Jorhat

(G Mazumdar)

Lt Col

SO I (Pers)

for Chief Engineer

Copy to:-

1. CWE Shillong
2. CWE Tezpur
3. HQ 137 Wks Engrs
4. CWE (Sub) Barrackpore
5. CWE Bongaigaon
6. HQ 136 Wks Engrs
7. CWE (A/F) Guwahati
8. GE 585 E/P
9. GE Tezpur

10. GE 869 EWS
11. GE Umroi
12. CDS(I) Barrackpore
13. GR. Binnaguri
14. GE 583 E/P
15. GE Khaprail
16. GE (A/F) Jorhat

Internal

SID, EIR Bn, Master Folder & Office Copy

From:

MES/238098
Shri Amiya Hazarika, SK-II
C/o GE (I) (A/F) Jorhat

To:

HQ Eastern Command
Fort William, Calcutta -21

(Through proper channel)

ANNEXURE-2

Sub : **POSTING / TRANSFER ON TENURE TURN OVER : SK-II**

Respected Sir,

1. Reference your HQ Posting Order No 33 and letter No 131322/2/2000 SD/01/Engrs/EIC (I) dated 15 Apr 2000.
2. Most respectfully I beg to state the following few lines for favour of your kind consideration and necessary action please.
3. That Sir, I am neither senior most nor junior most in the office of GE (I) (AF) Jorhat as well as Jorhat complex. In this context I pointing out that MES/242428 Shri AC Gope, SK-II who joined in this office in 1996 and myself reported on 2nd Feb 1997 under direction of CAT Guwahati (which may please be verified from record at your end) *One m 106/96 at 1.1.97*
4. That Sir, I have been directed by your HQ on 15-04-2000 and completion of my move 30-04-2000 accordingly which is possible for me at present as I am explaining some domestic problem.
 - (a) My wife is working in the office of Supdt of Police, Jorhat
 - (b) My daughter is studying in Cl. XII in the KV Air Force Jorhat.
 - (c) My family and members staying MES Accn No T/70/3 in the office complex.

5. *Where* That, if at all my posting from my present unit is required to be materialised I may please be adjusted in the office of GE Jorhat 4 Nos of SK-II vacancies exists since long.

6. In view of the above you are requested to look in to the aforesaid small request and I may not to be disturbed by SOS till senior most will not move, for this act of kindness I shall remain grateful to you.

Thanking you in anticipation sir.

Yours faithfully,

[Signature]
- 6 -

(Amiya Hazarika, SK-II)

Dated : 26 Apr 2000

Advance copy by Rg'd post to :-

1. Lt Col G Mezumdar, SO I (Pers)
C/O Eastern Command
Engrs Branch
Fort William, Calcutta -21

- Advance information in convenience in regretted
please

Com. MM Saikia
Office Secretary
HQ AAMES EU Jorhat

- For information and requested him to take up the
matter to Gen Secy AIDEF and M/s Concern authority

Attested

[Signature]
Advocate

From MES-238098 SK-II
Amiya Hazarika
GE (I) (AF) Jorhat

ANNEXURE 2(a)

To Headquarters
Eastern Command (Engrs Branch)
Fort William
Kolkatta - 21

(Through proper Channel)

POSTING/TRANSFER OF 'C' GROUP
EMPLOYEES/VOLUNTARY RETIREMENT

Respected Sir,

1. Most respectfully I beg to submit the following few lines for your kind consideration and favourable action.

2. Reference to your HQ Posting Order No 33 and Letter No 131322/2/2000/SD/01/Engrs/E1C(i) dt 15 Apr 2000 (Posting Ser No 1, 7 & 8)(Triangular).

3. That I had submitted representation on 26 Apr 2000 and replied from HQs letter No 131322/2/2000/SD/08/Engrs/E1C(1) dt 07 Sep 2000 and 2nd representation on 16 Oct 2000 with referring 131306/1/SD/Engrs/E1C(1) dt 13 Jan 1996 (copy encl) but the same was returned by HQ CE (AF) SZ, Shillong vide their letter No 81006/9/BS/292/E1C dt 24 Nov 2000 addressed to GE (I) (AF), Jorhat and copy to your HQ and advice me to resubmit the application after finalisation of my discipline case and the same has now been finalised vide HQ CE (AF) SZ, Shillong letter No 81878/Amiya/109/E1 Con dt 24 Dec 2001 received by me on 21 Jan 2002 (Copy attached).

4. That according to HQ CE (AF) SZ, Shillong letter cited above I have submitted representation on 27 Jan 2002 vide AGE B/R (P) AF Jorhat letter No 107/205/E1 dt 01 Feb 2002 for consideration.

5. Where as I have been harassed in the name of above Inquiry since Mar 1993 to Jul 2001 which had finalised by CWE HQ 137 EWS, C/O 99 APO on 04 Jul 1994.

6. It is further submitted that :-

- (a) I am staying in Govt md acen No T/70/3 under GE (I) (AF) Jorhat.
- (b) My two daughters, one of studying at Guwahati University and Another one is studying at Dibrugarh University.
- (c) My wife is working in locally with a small employment.

Attested

Advocate

.....2

7. In this critical juncture and keeping family along with young daughters in different places I could not considered my routine duties daily. Hence I have decided my self to go on volunteer retirement if your honours would not able to revoke posting order and not to implement in the Jorhat station. Therefore I request to your good self to adjust me in the Jorhat station or I may please be sanctioned for volunteer retirement. For which act of kindness I shall remain ever grateful to you.

Thanking you in anticipation.

Yours faithfully



Station : Jorhat - 05

Date : 21 ^{May} Feb 2002

Enclosures : ()

Copy to :-

AG's Branch
Army Headquarters
DHQ PO, New Delhi-11

for info and justice being a low paid civ employee.

Chief Engineer
Headquarters Eastern Command
(Engrs Branch)
Kolkatta - 21

for info in advance in convenience is regretted please.
And justice being a low paid employee.

HQ Chief Engineer (AF)
Shillong Zone
Shillong - 09

With ref to your HQ letters cited above please

Headquarters
Chief Engineer (Army)
Shillong - 11

for info please

From : MES/236098
AMIYA HAZARIKA, SK-II
C/O GE (AF) Jorhat
Jorhat - 5 (Assam)

ANNEXURE - 3

To : HQ
Eastern Command (Engr Branch)
Portwilliam
Kolkatta - 21
(Through proper Channel)

Sub : PROMOTION/POSTING : SK CDE II TO SK CDE I.

Respected Sir,

Reference your HQ promotion/Posting letter No. 131041/24/1233/Engrs/EID dated 30.12.2002 as intimated vide GE (AF) Jorhat letter No. 1079/370/RIA dated 11.01.2003 and 1066/2338/RIA dated 12.01.2003.

Most respectfully I beg to submit the following few lines for favour of your kind consideration and favourable order please.

That Sir, I had applied/prayed to adjust locally at Jorhat complex on account of the domestic problems of which stay order of Guwahati CAT already submitted.

That Sir I am having two daughter. The elder one studying at Guwahati University and is a P.C. final year candidate and the younger one is in 'B' Com final year at Dibrugarh University.

That Sir my wife is also serving in the office, Suptt of Police, Jorhat.

That Sir I have settled at Jorhat and vacated my Govt. Quat No. T/70/3 in the month of Oct 2002.

That Sir I am the only son of my mother as such as she is wholly dependent upon me in her 77 years old stage and staying with me.

That sir under these circumstance it will be difficult for me to deliver my duties properly in different places. Apart from the above I am not in a position to leave Jorhat Station.

That Sir your kind attention is drawn to Policy Order for consideration of both wife and husband service holder and special consideration for belonging to Scheduled Caste/ST for retention in same station.

That Sir, there are clear vacancies of SK I exist at GE (AF) Jorhat and GE Jorhat where none one to hold stores at present as per F-in-C's norms as (Chartered of Duty).

In view of the above I request your goodself's to examine my domestic problem and adjust me in the Jorhat Station against the existing vacancies of SK I. For this act of kindness I shall remain grateful to you.

Thanking you in anticipation Sir,

Yours faithfully,

(A. HAZARIKA)
SK II

Attested
By
Advocate

Station : Jorhat - 5

Dated : 18 Jan 2003.

FROM : MES/238098
SRI AMYA BAZARIKA,
SK Cde II
C/O GE (AF) Jorhat

ANNEXURE - 4

To : HQ Chief Engineer,
Eastern Command
:(Engrs Park)
:FORT WILLIAMS
:KOIKATA - 78

(Through proper channel)

PROMOTION/POSTING OF GROUP 'C' EMPLOYEES

Respected Sir,

Most humbly and respectfully, I beg to submit the following few lines for your kind consideration and favourable orders please.

Reference your HQ Triangular posting order No 33 and letter No 131322/2000/SC/01/Engrs/EIC(I) dated 15 Apr 2000 (Sér No 222) I, B.

That sir my wife is an employee in the office of the Supdt of Police, Jorhat. My two daughters are University student and my mother is very old of 78 yrs of age and wholly dependent on me and staying with me. I have settled at Jorhat permanently. Therefore it will be difficult for me to move to the new station of posting, as I will not be able to maintain two establishments in these hard days. Moreover, my reliever is already expired.

That sir I have been promoted as JK I under your HQ letter No 131041/24/1233/Engrs/EIC dated 30 Dec 2002 and posted to the office of GE 583 Engr Park.

That Sir, I fervently request your goodself to adjust me at Jorhat complex against existing vacancy by giving justice to a SC Candidate. For this act of kindness, I shall remain ever grateful to you.

Thanking you.

Dated 05 May '03

Advence copy to :-

Yours faithfully,

(AMYA BAZARIKA)

The Chief Engg - for information in
Eastern Command advance. Inconvenience is regretted please
Fort William and to give justification to a SC Candidate.
Silketta

HQ Chief Engineer (AF) -do-
Silhong Zone
Elephant Falls,
Silhong - 09

Attested

Advocate.

ANNEXURE - 5

Drug Abhiyanta (Vayusena)
Garrison Engineer(Airforce)
Jorhat - 785005 (Assam)

2419/ EIA
MES 238098 Sri Amiya Hazarika
SK GDE -II
AE, AGE B/R (P) (AF), Jorhat

POSTING / TRANSFER ON TENURE TURN OVER : SK GDE II

1. You are hereby permanently transferred to GE 583

Engr Park in the interest of the State.

Authority: CE HQ CE Kolkata letter No. 131322/2
/2000/5D/01/Engrs/ EIC(I) dated 15th April, 2000,
1031322/2/2000/SD/81/Engrs/EJC(I) dated 04 May, 2002
and CE(AF) Shillong Zone Fax No. 81006/9/BS/EIC(I)
dated 17 May 2000.

2. You will be relieved of your duties and SOS from this office on 09, Jun, 2003 (AN). You will report to your new duty station after availing usual joining/ journey period as admissible.

3. You will submit the following before leaving this office:
(a) Clearance Certificate from all concerned.
(b) Departure report.
(c) Ration card, if held.

4. You will surrender your identity card at your new unit/office.

5. Certified that the individual is not involved in any C of 1 disciplinary /SPG/CBI case now and there is nothing else against the individual.

Attested
By
Advocate

6. T.A./D.A. may be had on application.

7. Movement order issued vide this office letter No. 1066/2182/EIA dated 20 May, 2002 is hereby cancelled.

Signature illegible

Major Garrison Engineer

Distribution

Fr GE 583 EP

1. CE HQ EC Kolkata -21	The details of pay and allowances of the individual are as under
2. HQ CE (AF) Shillong Zone	(a) Basic Pay: @Rs.4750.00 PM
3. HQ CE Shillong Zone	(b) I.A. @ 55% > RS.2613.00 PM
4. CDA Narangi	(c) SCA : Rs.120.00 PM
6. JCDA(F) Meerut	(d) HRA : Nil
7. AAO GE (AF) Jorhat	Total : Rs.7483.00/-
8. AGE B/R(P) AF Jorhat	GPF subscription @ 2000/-PM
9. All sub Division/ Section	CGEIC Subscription Rs.30/-
DNI: 01 Oct 2003	Balance of EI 185 days
Date of Birth 31 Oct, 1948	Balance HPL 140 days

ANNEXURE-6

To

The Garrison Engineer (Airforce)
Jorhat - 5

(Through proper channel)

POSTING OF GROUP 'C' EMPLOYEES

Sir,

Ref your movement order No 1066/2419/A/1A dated 19 May 2003 and my application dated 05 May 2003.

With due respect I beg to state the following few lines for your kind consideration and necessary action please.

That Sir, I have applied time to time stating the family problem to stay at Jorhat complex. (Now I have decided to take volunteer retirement.)

Therefore, I request your kind honour to get the decision from GEC Kolkatta regarding my posting order. Moreover, it is also intimated to you that in absence of decision from GEC Kolkatta regarding my posting I am not ready to move since this will complicated to move, and oblige.

Thanking you in anticipation Sir.

Yours faithfully,

MES/233093 Ananya Hazarika
SK

Dated 28 May 2003

Copy to :

KAE (AF) Jorhat - for information please

MESS (AF) Shillong - 9 - -80-

GEC Kolkatta - 21 - for info and NA please.

Attested

By
Advocate

OFFICE ORDER

Unit : ACE B/R (P) (AF) Jorhat

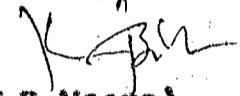
Sl No. 21

Station : Jorhat

Dt : 30 May 2003

ALLOCATION OF DUTIES

1. Reference GE (AF) Jorhat Movement Order No. 1066/2419/EIA dt 19 May 2003.
2. Consequent on Permanent Posting of MES- 238098 Shri Amiya Hazarika, SK II, to GE 583 Begr Prak, JC-327663N Sub Ranchar, JE (Civ) will take over the charge of maintenance stores as per Ledger Balance and all connected ledgers/documents immediately.
3. Handing/Taking over should be completed on or before 05 Jun 2003 and report completed in all respect be put up to the firm under signed.


(K B Meena)
AE
ACE B/R (P)

Distribution :

1. GE (AF) Jorhat - for info w.r.t your move order No. 1066/2419/EIA dt 19 May 2003.
2. JC-327663N Sub Ranchar, JE (Civ) - for compliance.
3. MES-238098 Shri Amiya Hazarika, SK II - for compliance.

Attested
By
Advocate.